

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3469
ANSWERED ON:04.08.2014
CASES REGISTERED UNDER DOWRY ACT
Reddy Shri Ponguleti Srinivasa

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a large number of cases registered under The Dowry Prohibition Act, 1961 are pending in various courts in the country;
- (b) if so, the total number of cases pending in courts under section 304B and 498A of Indian Penal Code at Present; State-wise including Telangana and Andhra Pradesh; and
- (c) the measures taken by the Government for speedy settlement of such cases?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a)&(b): As per the report published by National Crime Records Bureau, 19721 cases under the Dowry Prohibition Act, 1961 and 31088 cases of dowry death under Section 304B of Indian Penal Code were pending for trial in various courts as on 31/12/2012. Number of cases of cruelty by husband and relatives under Section 498A of Indian Penal Code pending trial as on 31/12/2012 was reported to be 372706. State-wise number of cases pending in various courts under Section 304B and 498A of Indian Penal Code as on 31/12/2012 including Andhra Pradesh is at Annexure. Separate statistics in respect of Telangana is not available.

(c): Government has requested the State Governments and the High Courts to consider setting-up FTCs for disposal of cases relating to offences against women, children, differently abled persons, senior citizens and marginalized sections of society as resolved in the Conference of Chief Ministers and Chief Justices held on 7th April, 2013.

Government has requested the State Governments and the Chief Justices of High Courts to utilise 10% additional posts of judges being created in subordinate judiciary in pursuance of the direction of Supreme Court in Brj Mohan Lai case, for setting-up of Fast Track Courts also. For meeting expenditure on salaries of these 10% additional posts, Central Government has decided to provide funds upto a maximum of Rs. 80 crore per annum on a matching basis upto 31.03.2015 from the 13th Finance Commission Award.